

**COURT-I**

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 186 of 2014 &**  
**IA-297 of 2014**

**Dated 12<sup>th</sup> September, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Financial Technologies (India) Ltd. .... Appellant(s)**  
**Versus**  
**Central Electricity Regulatory Commission .... Respondent(s)**  
**& Ors.**

Counsel for the Appellant(s) : Mr. Vishrov Mukherjee  
Mr. Apoorva Misra  
Counsel for the Respondent(s) : Mr. Dhananjay Bajjal for  
Mr. Nikhil Nayyar for R.1

**ORDER**

Since the Appellant insists for the stay of the operation of the impugned Order, it would be better to hear the I.A by fixing the date for disposal of I.A.

The learned counsel for the Central Commission seeks some time to file the reply in the I.A. Accordingly, he is directed to file the same on or before 19.09.2014 after serving copy on the other side.

Post the I.A. No. 297 of 2014 for hearing on **23.09.2014.**

**(Rakesh Nath)**  
**Technical Member**  
Ts/js

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**